

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 403

CA/1169/ND/2020 in IB/545/ND/2019

IN THE MATTER OF:

Ajay Makkar	...	Applicant
Versus		
Genesis Infratech Pvt Ltd	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Swarlipi Deb Roy, Adv.
For the Respondent : Mr. Arvind Kumar, Ms. Shashi Kiran, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Swarlipi Deb Roy, Learned Counsel for the applicant is present through video-conferencing. Mr. Arvind Kumar, Learned Counsel for the respondents No. 2 to 4 is present. Respondents are directed to appear in person. List this matter on 16.05.2024 for arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)